

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.203/95

Thursday, this the 16th day of February, 1995.

C O R A M

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

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Annamma Mathew, T-5 Technical Officer,
Central Institute of Fisheries Technology,
Matsyapuri PO, Kochi--29.

....Applicant

By advocate Shri P Santhosh Kumar.

vs.

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhawan, Dr Rajendra Prasad Road,
New Delhi.
2. The Director,
Central Institute of Fisheries Technology,
Matsyapuri PO, Kochi--29.

....Respondents

By advocate Shri P Jacob Varghese.

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, who is working as a T-5 Technical Officer in the Central Institute of Fisheries Technology, Kochi, prays for a direction to the respondents to induct her against the post in category III for which she is qualified or in the alternative, to induct her in T-4 in the pay scale of Rs.550-900 with effect from 1.10.75 with consequential benefits. She also prays for quashing A15.

2. According to applicant, she was holding the post of Analyst which required the minimum qualification of MSc or BSc with experience

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in the pay scale of Rs.425-700 as on 1.10.75. Applicant had only a BSc qualification and so she was placed in the Technical Service. When the service was reconstituted and different grades were introduced, applicant was inducted into the Technical Service on a point to point basis in the same scale of pay of Rs.425-700, but her juniors who had post-graduate qualifications were inducted into the Scientific Service and placed in higher pay scales. Applicant contends that by virtue of her long experience and the research contribution she has made, it would be unfair to treat her along with the group which requires only Diploma or Matriculation with ten years' experience, and that she should be inducted into a scale in consonance with her qualifications. Applicant states that she gave a representation A14 and that by the impugned order A15, her request was rejected.

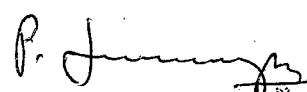
3. We find that A15 order is a general order addressed to all Directors regarding the induction of technical personnel holding the pay scale of Rs.425-700 (pre-revised) into grade T-4 (Rs.550-900) on the basis of the judgement of the Industrial Tribunal, New Delhi. It may not be correct to presume that this is a specific response of the respondents disposing of the representation A14 of applicant. In the background of the circumstances narrated by applicant, we consider that respondents should re-examine the issue in depth keeping in view the various anomalies that have been reported in the implementation of the various instructions issued by them. We accordingly permit applicant to make a further representation within fifteen days of today to first respondent Director General. If such a representation is made, first respondent shall examine it in detail and pass a reasoned order taking into account all the aspects relating

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to applicant's career. Considering that applicant is nearing superannuation, we direct that the representation shall be disposed of within three months positively.

4. Application is disposed of with the above direction. No costs.

Dated the 16th February, 1995.



P. SURYAPRAKASAM

JUDICIAL MEMBER



P. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

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List of Annexures

Annexure-A14:- True copy of the representation dated 30.7.93 of the applicant to the 2nd respondent.

Annexure A15:- True copy of the order No. Endt. No.4-27/92-Admn. dated 20.1.1994 of the 2nd respondent.